

**Officers Carriage misused for Residential Purposes by Senior Officers, Allahabad Division (Northern Railway)**

944 SHRI AZIZ IMAM Will the Minister of RAILWAYS be pleased to State

(a) whether Officers' Inspection Carriages have been misused for residential purposes by certain Senior Officers in Allahabad Division during November, 1971 to January 1972 and

(b) if so the steps Government propose to take to discourage such misuse of the carriages and the action proposed to be taken against the Officers concerned?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA)

(a) Inspection Carriages were used by officers for temporary stay in Allahabad Division during the period from November, 71 to January 72, when these were not required for inspection traffic use. There was no misuse.

(b) Does not arise.

**Inadequate Supply of Labour for Parcel work at Kanpur Central Station**

945 SHRI AZIZ IMAM Will the Minister of RAILWAYS be pleased to State

(a) whether due to inadequate supply of labour for parcel handling work at Kanpur Central Station a number of packages have been damaged since May 1971 and the railways has had to pay a heavy amount of claim on this account

(b) the number of packages held up at the station month wise and the amount of claim paid, and

(c) whether the contractor appointed for handling parcels has not been able to provide adequate labour for the purpose and if so the steps proposed to be taken in the matter?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA)

(a) No.

(b) The information is being collected and will be laid on the table of the House.

(c) On certain occasions, the handling contractor failed to supply additional labour, when demanded to meet the rush of traffic. On one such occasion departmental labour was engaged to clear the congestion and the cost of departmental labour was recovered from the contractor. On two occasions fines were also imposed on the contractor. In addition letters of warnings were issued to the contractor from time to time. The work of the contractor is being kept under constant watch and appropriate action will be taken to deal with failures in future also.

**Report against Vigilance Inspector of Railway Board**

946 SHRI AZIZ IMAM Will the Minister of RAILWAYS be pleased to State

(a) the criteria adopted for selection of Vigilance Inspector in Zonal Railways and the Railway Board,

(b) whether Vigilance Inspectors are selected on permanent basis or for a specified period and

(c) whether any reports of corrupt origin were received from MPs against any Vigilance Inspector in the Railway Board during 1970-71 and if so, the action taken thereon?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA)

(a) A statement is laid on the Table of the House.

(b) Vigilance Inspectors are selected only on a tenure basis, the tenure being 4 years extendable up to 6 years in individual cases of special merit. They may, however, be reappointed to their parent Department/Railway even before the completion of their tenure period if found necessary.

(c) No report of corruption against any of the Investigating Inspectors of the Vigilance Directorate, Railway Board was received from any Member of Parliament, during 1970-71 i.e. April 1970 to March 1971.

*Statement*

(i) The selection of Vigilance Inspectors on zonal Railway is to be made from